BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 627 OF 2022

IN THE MATTER OF:-

PRAKASH YADAV ....APPLICANT

VERSUS

STATE OF HARYANA & ORS. ....RESPONDENTS

REPLY ON BEHALF OF THE APPLICANT

MOST RESPECTFULLY SHOWETH:

1. That the above captioned original application was filed by the applicant against the pollution caused by the sewage discharged from various STP's established in District Rewari, Haryana in hundreds of acres of vacant land of Sahabi river which led to water logging and thus resulted in contamination of the ground water which comes out from the hand pumps and emits foul smell, with the prayer for issuance of direction to stop the discharge of sewage in the Sahabi river barrage.

2. That the Honourable Tribunal considered the matter on various occasions, wherein serious environmental violations were found on part of the authorities.

Scanned with OKEN Scanner

3. That the applicant wishes to bring certain points into the kind knowledge of this Honourable Tribunal, which are given as below:-

A. The Joint committee Report fails to mention the technology to be used in the Sewage Treatment Plants (STPs), specifically whether they are based on Membrane Bioreactor (MBR) or Moving Bed Bio-film Reactor (MBBR) technology.

B. The Joint committee Report does not provide information on the quantity/volume (MLD) of incoming untreated effluent, making it impossible to determine if the STP is capable and sufficient to treat the volume of the effluent or not.

C. The report lacks data on Mixed Liquor Suspended Solids (MLSS) of incoming effluent in each STP.

D. The report does not provide details on the components of each STP, including their specific treatment capacity and dimensions.

E. The report fails to identify the reasons for exceeding parameter limits, whether its due to operational or structural deficiencies.

F. The report does not mention the use of chemicals for treatment, including quantity and dosage.

G. The Committee has not investigated potential industrial effluent mixing in the channels/pipelines leading to the STPs.

Scanned with OKEN Scanner

H. The report does not address the installation of sensors for monitoring sewage parameters like BOD, COD, TSS, flow, and pH, as mandated by CPCB directions.

I. The report omits analysis of Ammonical Nitrogen parameters.

J. The Committee has not identified responsible officials/officers for exceeding parameters and proposed actions against them.

4. That it is further humbly by the applicant that till date no strict steps have been taken by the authorities so far and the sewage which is being discharged in the river sahabi is resulting in greenish water which is emitting foul smell due to water logging, leading to extreme environmental degradation.

The photographs showing the recent condition of Sahabi River are annexed herewith and marked as ANNEXURE A/1.

5. That recently, in the rainy season, the wall of the sahabi barrage broke apart resulting that the polluted water entered the villages and farm lands.

The true copy of the News published in Rewari Bhaskar dated 05.08.2023 is annexed herewith and marked as ANNEXURE A/2.

6. That it is further humbly submitted that despite the letter dated 01.05.2024 from the Irrigation & water resource department , Haryana to release the excess water from the Masani barrage in view of upcoming rainy season which might lead to the situation of flooding downstream, the Public health department and Haryana shehri vikas pradhikaran have discharging the polluted water from 6 STP onto the open vacant land near the villages,

Scanned with OKEN Scanner

resulting that the entire land is blocked by contaminated water and is affecting the lives of the residents living in the nearby villages.

The true copy of the letter dated 01.05.2024 from the engineer in chief of Irrigation & water resource department , Haryana along with news article dated 10.08.2024 published stating about the release of contaminated water onto the open land is annexed herewith and marked as ANNEXURE A/3 (COLLY)

In views of the aforesaid facts and circumstances, it is humbly prayed that this Honourable Tribunal may graciously be pleased:-

a. Direct the Joint committee to submit a detailed inspection report for each STP separately.

b. Provide specific recommendations addressing the deficiencies and omissions.

c. To issue necessary directions to the Joint Committee to submit a comprehensive and technical report.

d. Pass an order that may be deemed necessary and fit on the facts and circumstances of the aforesaid case.

Parkash yadav
Applicant

Rewari
Dated:12.08.2024

Scanned with OKEN Scanner

ANNEXURE A/1.

ANNEXURE A/1

Scanned with OKEN Scanner

ANNEXURE A/1

Scanned with OKEN Scanner

ANNEXURE A/2.

दैनिक भास्कर रेवाड़ी भास्कर 05-08-2024

विधायक चिरंजीव राव ने एक दिन पहले ही उठाया था मामला

साहबी बैराज की दीवार टूटने से खलियावास के आबादी क्षेत्र व खेतों में भरा प्रदूषित पानी

भास्कर न्यूज | धारुहेड़ा

दिल्ली-जयपुर राष्ट्रीय राजमार्ग पर गांव खलियावास के पास बने साहबी नदी बैराज से आ रहे प्रदूषित पानी की वजह से लोगों की परेशानी बढ़ती जा रही है। गत दिवस रेवाड़ी विधायक ने बैराज का निरीक्षण कर मामले को उठाया था।

रेवाड़ी जिले के विभिन्न सीवरेज ट्रीटमेंट प्लांट द्वारा छोड़े जाने वाले प्रदूषित पानी व सिंचाई विभाग द्वारा इस बांध में लगातार छोड़े जा रहे बारिश के पानी की वजह से यहां साहबी नदी में पानी की अधिकता बढ़ती जा रही है। यह आसपास के गांव के लिए परेशानी का कारण बन रहा है।शनिवार देर शाम को साहबी की तरफ से भारी मात्रा मे पानी गांव खलियावास के खेतों के रास्तों में भी भर गया। जिसके चलते ग्रामीणों को आने जाने के लिए इसी गंदे पानी से होकर निकलना पड़ रहा है।

बता दें कि जल संरक्षण के लिए करीब 4 दशक पहले खलियावास गांव और मसानी के पास साहबी नदी पर बैराज बनाया गया था। इस जगह को पर्यटन स्थल बनाने के लिए हरियाणा के पूर्व मुख्यमंत्री मनोहरलाल ने अपने पहले कार्यकाल में योजना शुरू की थी। उस वक्त मनोहरलाल ने खुद इस जगह का अवलोकन किया था और बड़ी-बड़ी बातें की गई थीं, लेकिन अब तक यह पर्यटक स्थल बनने का सपना मात्र रह गया है।

गांव तक पहुंचा साहबी बैराज का दूषित पानी

इस परेशानी को देखते हुए एडवोकेट दयाकिशन खोला, ब्लॉक समिति सदस्य धीरज यादव, राजकुमार सरपंच, राहुल यादव, मोतीलाल, पवन यादव, नरेंद्र व राजेश कुमार आदि ने बताया की साहबी बैराज नदी क्षेत्र की खाली भूमि पर वर्षों से रेवाड़ी के करीब 5 सीवरेज ट्रीटमेंट प्लांट का पानी छोड़ा जा रहा है। जिसकी वजह से जल प्रदूषण बढ़ने के साथ ही आस पास के ग्रामीणों के लिए भी परेशानी का कारण बनने लगा है। यह पानी साहबी बैराज पर पानी को रोकने के लिए बनाए गए ढांचे की बाउंड्री से ओवरफ्लो करके गांव खलियावास के खेतों में धीरे-धीरे भरने लगा है। अगर इसे समय रहते नहीं रोका गया तो यह कुछ दिनों बाद यह पानी बड़ी परेशानी का कारण बनेगा। इस समस्या को लेकर स्थानीय ग्रामीणों ने पिछले वर्ष भी जिला उपायुक्त को ज्ञापन देकर समाधान की मांग भी की गई थी।

सिंचाई विभाग ने नहीं किया समाधान : सरपंच

बाध का पानी पहले भी कई बार गांव की तरह आने से आबादी व खेत खलियान प्रभावित होने पर जिला प्रशासन व सिंचाई विभाग को शिकायत दी गई थी, लेकिन उसके बावजूद अभी तक कोई कार्यवाही नहीं की गई। प्रदूषित पानी गांव के रास्तों में भरा खड़ा है।- राजकुमार, सरपंच खलियावास

डीसी से बात की है : विधायक राव

साहबी बांध में भरा खड़ा पानी गांव खलियावास के खेतों ओर आबादी में पहुंचने की सूचना मिली थी, जिसके बाद डीसी रेवाड़ी से इस संबंध में बात की। उन्होंने अधिकारियों की बैठक बुला कर जल्द ही इस गंभीर समस्या के समाधान का आश्वासन दिया है।- चिरंजीव राव, विधायक, रेवाड़ी

विधायक चिरंजीव राव ने किया था बैराज का दौरा

शनिवार को रेवाड़ी विधायक चिरंजीव राव ने इसी साहबी मसानी बैराज का निरीक्षण कर आसपास के दर्जनों गांवों के लोगों को हो रही परेशानी को लेकर सरकार व प्रशासन को घेरा था। वहीं उनके जाने के कुछ ही घंटों बाद साहबी बैराज में भरे पानी को दीवार तोड़कर गांव खलियावास की तरफ निकाल दिया गया। जो गांव की आबादी के बीच बने रास्तों व खेतों में भरा खड़ा है।

Scanned with OKEN Scanner

ANNEXURE A/3

OFFICE OF ENGINEER-IN-CHIEF
HARYANA IRRIGATION & WATER RESOURCES DEPARTMENT
PANCHKULA

No. 66 /EIC /LCU/2024 Dated: 01/05/2024

To

Executive Engineer,
Water Services Division No.2,
Irrigation & W.R. Department,
Haryana, Rewari.

CE/LCU
XEN/LCU
B
1/5/24

Subject: Release of excess water from Massani Barrage-regarding.

Kindly refer to the context cited above.

2. It has come to my notice that Massani Barrage is full to the brim and during rains additional inflows into the Barrage may cause flooding downstream.

You are requested to ensure that excess water in Barrage is released immediately so that a buffer is available during monsoon to accommodate excess water.

Compliance be reported immediately.

(Satbir S. Kadian)
Engineer-in-Chief,
Irrigation & Water Resources Department,
LCU, MICADA & National Programmes,
Haryana, Panchkula.

Copy of the above is forwarded to the following:

1. Chief Engineer, Lift Canal Unit, Irrigation & Water Resources Department, Haryana, Panchkula for information & further necessary action.
2. Superintending Engineer, JLN Water Services Circle, Rewari for information & further necessary action.

Scanned with OKEN Scanner